

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
CP-206/271-273/ND/2021
CA/106/2022

IN THE MATTER OF:
Sh. Ankur Goel

...APPLICANT

Vs.

M/s. Himgiri Fincap Ltd. and Anr.

...RESPONDENT

Section
U/s 271-273

Order delivered on 18.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant: Adv. Anju Jain, Adv. Hitesh Sachar

For the Respondent : Ms. Prachie Jain, Adv. for Respondent 3,4,5&6

For the RoC : Adv. Jyoti Khurana

ORDER

CA/106/2022

This is an application filed under Rule 11 and Rule 34 of the NCLT, 2016 seeking impleadment of the Applicant as a party in the CP-206/271-273/ND/2021.

Heard the Ld. Counsel on behalf of the Applicant who submitted that the Applicant is having a substantial share in the company in question which is being sought to be wound up. Ld. Counsel on behalf of the non-Applicant is present and submitted that they do not wish to file any reply, however, orally objected to implead the Applicant as a non-Applicant in the proceeding. Admittedly, the petition has not been admitted and notices have to be issued.

In the interest of justice, Applicant shall be heard before admitting and before issuing advertisement to the petition. In terms of the companies (winding up) Rules, 2020, list the main matter for consideration on issuing of notice in terms of rule 7 on which the Applicant shall also have a right to participate in the hearing. List the matter on **12.09.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)